

(v) (a) Twenty-fourth Annual Report and Accounts of the Lubrizol India Limited, Bombay, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company
[Placed in Library See No. LT 1992A/91]

(vi) (a) Twenty-eighth Annual Report and Accounts of the Cochin Refineries Limited, Ambalamugal (Kerala), for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Review by Government on the working of the Company.
[Placed in Library See No. LT 2005/91]

Notifications of the Ministry of Petroleum and Chemicals Department of Petroleum and Natural Gas

DR SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Chemicals (Department of Petroleum & Natural Gas), under sub-section (6) of section 3 of the Essential Commodities Act, 1955.—

(1) S O No 791(E) dated the 15th October, 1990 publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1990

(2) S O. No. 792(E) dated the 15th October, 1990, publishing the Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1990.

(3) S O. No 793(E) dated the 15th October, 1990, publishing the Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1990.

(4) S O No 794(E) dated the 15th October, 1990 publishing the Paraffin Wax (Supply, Distribution

and Price Fixation) Amendment Order, 1990.

(5) S O No 795(E) dated the 15th October, 1990, publishing the Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1990

[Placed in Library. See No. LT-2002/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each.

DR SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each.—

(1) Statement No XXIV—Hundred and Twenty-first Session, 1982.

(2) Statement No XX—Hundred and Twenty-seven Session, 1983.

(3) Statement No XXVI—Hundred and Twenty-eighth Session, 1983.

(4) Statement No XXIII—Hundred and Twenty-ninth Session, 1984.

(5) Statement No XXIX—Hundred and Thirty-fifth Session, 1985.

(6) Statement No XXIII—Hundred and Thirty-seventh Session, 1986.

(7) Statement No XXVI—Hundred and Thirty-ninth Session 1986.

(8) Statement No XXVII—Hundred and Fortieth Session, 1986

(9) Statement No XXV—Hundred and Forty-first Session, 1987

(10) Statement No XXIV—Hundred and Forty-second Session, 1987.

(11) Statement No. XXII—Hundred and Forty-third Session, 1987

(12) Statement No. XXI—Hundred and Forty-fourth Session, 1987.

(13) Statement No. XVIII—Hundred and Forty-fifth Session, 1988.